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LAW DEPARTMENT

NOTIFICATION

The 14th July, 2025

S.R.O.No.494/2025 — In exercise of the powers conferred by Section 23 of the Family Courts Act, 1984 (66 of 1984), the State Government, after consultation with the High Court of Orissa, do hereby make the following rules further to amend the Family Courts (Odisha) Rules, 1990, namely:-

1. (1) These rules may be called the Family Courts (Odisha) Amendment Rules, 2025.
(2) They shall come into force on the date of their publication in the *Odisha Gazette*.
2. In the Family Courts (Odisha) Rules, 1990, for rule 33, the following rule shall be substituted, namely:-

" 33. Fee for Counsellors.-The Principal Counsellor and Counsellor shall be paid the assisting fee per day of actual work and retainer fee per month at the rate fixed by the State Government, from time to time, in consultation with the High Court of Orissa."

[No.10895—IJ-54/2025/L.]

By Order of the Governor

MANAS RANJAN BARIK

Principal Secretary to Government